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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 183/94.

Dt. of Decision : 22.6.94.

M. Vijaya Kumari

.. Applicant

Vs

1. Post Master General,
Hyderabad.

2. Supdt. of Post Offices,
Warangal Division,
Warangal.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.V. Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

2SP₂

OA 183/94.

Dt. of Order: 22-6-94.

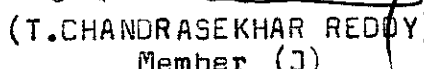
(ORDERS PASSED BY HON'BLE SHRI A.B.GORTHY,
MEMBER (A).)

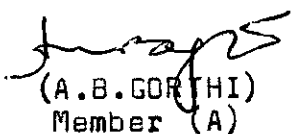
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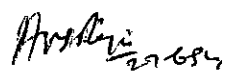
Learned counsel for the Respondents, drawn our attention to the para-4 of the counter affidavit, last sentence, wherein it is stated that the representation of the applicant for compassionate appointment in a Group-D post was forwarded to the Chief Post Master General, A.P. Circle, Hyderabad on 22-4-94 and that it will be considered by the Circle Selection Committee. In this regard we would like to make it clear that the Chief Post Master General and the Circle Selection Committee may proceed to consider the representation of the applicant fairly and sympathetically keeping in view the extant instructions, not-with-standing the pendency of the O.A. in the Tribunal. This maybe done by the Respondents within six weeks from the date of communication of this orders.

2. Post this case for orders on 10-8-94.


(T.CHANDRASEKHAR REDDY)
Member (J)


(A.B.GORTHY)
Member (A)

Dt. 22nd June, 1994.
Dictated in Open Court.


Dy. Registrar (Jud.)

avl/

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TPED BY

O.A. 183/94

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 22/6/1994.

ORDER/JUDGMENT: ✓

M.A./R.A/C.A. No.

in

O.A.No.

183/94

T.A.No..

(W.P. _____)

Admitted and Interim Directions
Issued. ✓

Allowed

POST on 15/8/94.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

